GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1088
ANSWERED ON:28.11.2011
RELEASE OF GRANT-IN-AID TO STATES
Chavan Shri Harischandra Deoram

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of applications pending with the Union Government for release of grant-in-aid to various State Governments including Maharashtra;
- (b) the reasons for delay in clearing the pending applications;
- (c) whether there is any mechanism in place to monitor the pending cases; and
- (d) if so, the details thereof and the time by which the pending applications are likely to be cleared?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

- (a): Grant-in-Aid to State Governments are released only under the "Scheme for Implementation of Persons With Disabilities (Equal Opportunities Protection of Rights and Full Participation) Act, 1995 (SIPDA). During the year 2011-12, 17 proposals received from various State Governments are at various stages of release of grants-in-aid to them. However, no proposal has been received from the Government of Maharashtra under the scheme so far.
- (b) to (d): Clearance of proposals is an on-going process and is subject to completeness of the proposals, their conformity to the norms of the Scheme and general financial rules and availability of funds. Delay also occurs due to time taken by State Governments in rectifying deficiencies and completing procedural requirements. The pending cases are reviewed periodically at various levels and State Governments are requested to rectify the deficiencies in their proposals.